

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 179/97

FRIDAY, THIS THE 31ST DAY OF JANUARY, 1997.

C O R A M:

HON'BLE MR. A. V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K. Vazil S/o Kader (late)
Peon, Government High School
Kiltan, Union Territory of Lakshadweep. ..Applicant

By K. Sayed Shaikoya, Packer, Agricultural Department
Union Territory of Lakshadweep Administration,
Office, Wellingdon Island, Cochin-under power of Attorney

By Advocate Mr. Raju K. Mathews

Vs

1. The Administrator
Union Territory of Lakshadweep
Kavarathi.
2. Director of Agriculture,
Office of the Director of Agriculture,
Union Territory of Lakshadweep
Kavarathi.
3. Union of India represented by Secretary
to Government, Ministry of Home Affairs,
New Delhi. ..Respondents

By Advocate Mr. S. Radhakrishnan, ACGSC

The application having been heard on 31.1.97, the Tribunal on the same day delivered the following:

O R D E R

A. V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicant who was working as a casual labourer in the Agriculture Demonstration Unit, Kiltan from 2.5.1979 to 7.10.93 and regularised in service as Peon w.e.f. 8.10.93, is that the wages calculated at the rate of 1/30th of the salary of a regular Peon was not given to him though the Lakshadweep Administration has extended the benefit to the casual labourers in PWD and other Departments. The applicant has stated that persons identically situated like him approached the Tribunal in O.A. 367/96, 1194/94 and similar

cases and that the applications have been disposed of with directions to respondents to consider the claim of the applicants therein and if they are found to be entitled to disburse to them the arrears. The applicant states that he is also entitled to same relief.

2. When the application came up for admission, Shri S. Radhakrishnan, appearing for the respondents stated that the case of the applicant will be considered in the manner in which similar claims have been considered by the Lakshadweep Administration.

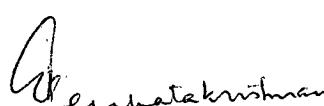
3. In the light of what is stated above, we admit and dispose of the application with the following directions.

i) The respondents are directed to consider the claim of the applicant put forth in this application keeping in view the stand taken by the Lakshadweep Administration in regard to similarly situated casual mazdoors in other departments to give the applicant speaking order within a period of two months from the date of receipt of a copy of this order.

ii). In case on such consideration the respondents are satisfied that the applicant is entitled to arrears of pay claimed by him, the respondents shall disburse to the applicant the arrears within a month from the date of their decision on the claim.

4. The application is disposed as above. There shall be no order as to costs.

Dated the 31st January, 1997.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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